

Networks (Regulation) Act, 1995.

(Placed in Library, see No. L.T. 7966/95)

Order published in Chandigarh Administration Gazette dated 22.4.95 regarding extension of period of holding elections to the Panchayat Samitees and Zila Parishad in the Union Territory, Chandigarh by another six months.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): I beg to lay on the Table a copy of the Order (Hindi and English versions) published in Chandigarh Administration Gazette dated the 22nd April, 1995 regarding extension of period of holding elections to the Panchayat Samitis and Zila Parishad in the Union Territory, Chandigarh by another six months commencing from the 23rd April, 1995, under sub-section (2) of section 223 of the Punjab Panchayati Raj Act, 1994.

(Placed in Library, see No. L.T. 7967/95)

14.53 hrs.

[English]

STANDING COMMITTEE ON COMMUNICATIONS

Twenty-second Report and Minutes

KUMARI VIMLA VERMA (Seoni): I beg to present the Twenty Second Report (Hindi and English versions) of the Standing Committee on Communications on the Indian Telegraph (Amendment) Bill, 1995 relating to the Ministry of Communications and the Minutes of the Sittings of the Committee relating thereto.

14.53½ hrs.

[English]

JOINT COMMITTEE ON OFFICES OF PROFIT

Motion to elect one Member of Rajya Sabha to the said committee

SHRI CHIRANJI LAL SHARMA (Kamal): I beg to move:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.K.T. Ramachandran from Rajya Sabha and do communicate to this House the name of the Member so elected by Rajya Sabha to the Joint Committee."

MR. DEPUTY SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation

by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri S.K.T. Ramachandran from Rajya Sabha and do communicate to this House the name of the Member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

14.54 hrs.

MATTERS UNDER RULE 377

(I) Need for construction of a bridge on river Kosi in North Bihar.

[Translation]

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Deputy Speaker, Sir, Kosi river flowing from Northern Bihar is inundated every year and hundreds of villages of that area are submerged by water. Though the Government spends hundreds of crores of rupees for the people of these flood affected areas in the form of relief, no permanent solution of this problem has been found so far. As a result of this, people have to face lot of difficulties. Nepal Government is also interested in construction of a dam on Kosi river but the matter has been pending because it has not been discussed in detail.

I, therefore, request the Government of India that a decision to construct a dam to check the flood water entering Sahasra, Supaul, Darbhanga, Khagaria etc. in Northern Bihar may be taken and implemented as early as possible so that the people of that area may take a sign of relief and Government may earn money by generating thermal power, and through water ways.

[English]

(ii) Need to set up Western Orissa Development Council

SHRI SRIBALLAV PANIGRAHI (Deogarh): In order to remove the backwardness of the Western region and ensure balanced development of different parts in Orissa. With equitable opportunities in the fields of economic development, education, employment and health care etc., the much needed Western Orissa Development Council should be constituted in consultation with all concerned without delay.

I urge upon the Union Government to initiate necessary action in this regard forthwith.

(iii) Need to convert meter gauge railway line between Suratgarh and Hanumangarh into broad gauge